

data for such foreign exchange expenditure is not maintained. Suitable safeguards have been provided under the rules to prevent misuse of foreign exchange.

Appointment of officers on Boards of Directors in Banks

3847. SHRI MANDHATA SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the directions of the Supreme Court regarding the representation of officers on the Boards of Directors of various nationalised banks have been implemented;

(b) if not, the reasons for delay; and

(c) the remedial measures being taken to uphold the directions of the Supreme Court?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The matter regarding the appointment of Officer Employee Directors on the Boards of public sector banks has been under litigation in various High Courts. In August, 1989 the Supreme Court held that it would be perfectly in order for the Central Government to continue the practice followed by it prior to 1982 on to hold elections of the representatives of the concerned employees and if necessary to amend the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970/1980 suitably for that purpose.

The matter has been examined in consultation with Reserve Bank of India and Ministry of Law. It has since been decided to revert to the practice followed in this regard prior to 1982. Government have already initiated necessary action in the matter and it is the endeavour of the Government to appoint Officer Employee Directors on the Boards of public sector banks as early as possible.

Setting up of Transmitters in Backward Tribal districts of Chandrapur

3848. PROF. MAHADEO SHIWANKAR: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether Government propose to install Doordarshan transmitters in the most backward tribal districts of Chandrapur and Gadchiroli of Maharashtra, which have so far not been covered by Doordarshan;

(b) if so, the names of the places in these districts where Doordarshan transmitters are proposed to be installed and when;

(c) whether a demand has been made to install Doordarshan transmitters at Brahmपुरi, district Chandrapur?

(d) the action taken/proposed to be taken in this regard; and

(e) the time by which Doordarshan transmitters are likely to be installed there?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) Whereas 2 low power (100 W) TV transmitters, one each at Chandrapur (headquarter town of district Chandrapur) and Gadchiroli (headquarters town of district Gadchiroli), are already functioning in these two districts, parts of Chandrapur district also fall in the coverage area of the high power (10 KW) TV transmitter functioning at Nagpur. There is, however, no approved scheme at present to establish additional TV transmitters in these districts.

(c) Yes, Sir. Requests to this effect have been received from time to time.

(d) and (e) It is the endeavour of the Government to extend TV service to the uncovered parts of the country, especially those located in the